## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO: - 3719 - JK (LD) of 2025 DATED:- 02 - 04 - 2025

Sanction is hereby accorded to the appointment of Mr. Sahil Mahajan, Under Secretary to Govt. as Officer In-charge Litigation (OIC) in case WP(C) No. 2716/2024 titled Fayaz Ahmad Mehta & others VERSUS Union Territory of J&K and Others including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated: - 02.04.2025

No:-LAW-OIC/04/2025

Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department.s
- 3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Blat)

Assistant Legal Remembrancer